

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.210- IA/496(AHM)2024  
in  
C.P.(IB)/159(AHM)2023

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Mekaster Finlease Ltd  
V/s  
Tiaan Consumer Ltd

.....Applicant

.....Respondent

**Order delivered on 16/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/ : Mr. Abhishek Parmar, Adv.  
For the Respondent :

**ORDER**

This is an application filed under Section 19(1) & 19(2) IBC, 2016 by Devendra Umrao RP for Tiaan Consumer Ltd. seeking direction against Respondents with following prayers:-

- a). To pass an order to the Respondent No. 1 to 4 Directing them to provide all the remaining preliminary information/documents sought by the Applicant vide e-mail dated 16.10.2023 to the Applicant/RP on a priority basis.*
- b).Pass any other order that this Hon'ble Tribunal may be pleased in the interest of justice.*

Let notices be issued to the Respondents returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the Respondents along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Respondents are directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list for further consideration on 14.05.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**